

now has been facing some bottlenecks and that it is not likely to be completed within the stipulated period; and

(b) if so, what are the reasons therefor and what steps are proposed to be taken by Government to remove the bottlenecks, if any, for the production of Maruti cars indigenously in a phased manner as envisaged?

**THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL):** (a) while Maruti Udyog Ltd., has achieved projected indigenisation for in-house manufacture, there have been some shortfalls in ancillary development.

(b) The Maruti car embodies a quantum jump in product and production technology. The ancillary industry being geared to supply components for older design cars is taking sometime to upgrade products. The Government has been accorded full support for establishment of new ancillary units as well as for modernisation and expansion of the existing ones. It is however expected that Maruti Udyog Ltd., would be able to achieve the targetted level of 95 percent indigenisation by the fifth year.

\*71. [Transferred to the 28th March, 1985].

#### Production of Fertilizers

\*72. **SHRI SHRIKANT VERMA:** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the target fixed for the production of fertilizers by the public sector units during the current financial year; and

(b) the total quantum of fertilizers produced by these units during the last financial year?

**THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL):** (a) The target of fertilizer production for the public sector units during 1984-85 has been set at 19.21 lakh tonnes of Nitrogen and 3.33 lakh tonnes of  $P_2O_5$ .

(b) Production of the public sector fertilizer units during the year 1983-84 was 16.61 lakh tonnes of Nitrogen and 2.87 lakh tonnes of  $P_2O_5$ .

#### Vacancies of Judges in High Courts

\*73. **SHRI L. GANESAN:**  
**SHRI V. GOPALSAMY:**

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of vacancies of judges in each High Court as on the 28th February, 1985 in the country; and

(b) how many cases were pending in each High Court on that date?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ):** (a) Statement 'I' showing the vacancies of Judges in each High Court as on 28-2-1985 is laid on the Table of the House.

(b) Statement 'II' showing the number of cases pending on dates indicating in the statement in various High Courts is laid on the Table of the House.

**Statement—I**

Sl. No. High Court	No. of vacancies of Judges as on 28-2-85
1. Allahabad . . . . .	9
2. Andhra Pradesh . . . . .	6
3. Bombay . . . . .	6
4. Calcutta . . . . .	3
5. Delhi . . . . .	2
6. Gauhati . . . . .	2
7. Gujarat . . . . .	4
8. Himachal Pradesh . . . . .	—
9. Jammu and Kashmir . . . . .	1
10. Karnataka . . . . .	1
11. Kerala . . . . .	2
12. Madhya Pradesh . . . . .	2
13. Madras . . . . .	5
14. Orissa . . . . .	1
15. Patna . . . . .	3
16. Punjab & Haryana . . . . .	6
17. Rajasthan . . . . .	3
18. Sikkim . . . . .	1
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**Statement—II**

*Number of cases pending in various High Courts :*

Name of the High Court	Number of cases pending
<i>As on 31-12-1984</i>	
1. Andhra Pradesh . . . . .	81,256
2. Bombay . . . . .	1,02,942
3. Gujarat . . . . .	36,949
4. Himachal Pradesh . . . . .	9,059
5. Kerala . . . . .	99,997
6. Patna . . . . .	57,048
7. Punjab and Haryana . . . . .	33,708

Name of the High Court	Number of cases pending
8. Rajasthan . . . . .	48,131
9. Sikkim . . . . .	36
10. Allahabad . . . . .	<i>as on 30-6-1984</i> 2,12,453
11. Calcutta . . . . .	1,26,000
12. Delhi . . . . .	64,293
13. Jammu & Kashmir . . . . .	24,545
14. Karnataka . . . . .	1,31,614
15. Madhya Pradesh . . . . .	49,443
16. Madras . . . . .	1,25,998
17. Orissa . . . . .	20,611
18. Gauhati . . . . .	<i>As on 30-6-1984</i> 12,541

**Nationalisation of Bengal Potteries**

**\*74. SHRI SUKOMAL SEN:**

**SHRI NIRMAL CHATTERJEE:**

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received representations from the trade unions operating in the Bengal Potteries Limited, Calcutta, for nationalisation of that industrial unit;

(b) whether Government have received a similar request from the Chief Minister of West Bengal; and

(c) if so, what is the reaction of the Central Government in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) (a) and (b) Yes, Sir.

(c) Various alternatives for final disposition of M/s. Bengal Potteries Ltd. are being examined by the Government.